

IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.75005 of 2023

Arising Out of PS. Case No.-476 Year-2021 Thana- NAWANAGAR District- Buxar

TANUJA RAY W/o Pintu Kumar Singh R/o Panchayat - Girdhar Braon, Vill -
Chhavni Ke Dera, P.S. - Sonvarsha, Distt. - Buxar

... .. Petitioner/s

Versus

1. The State of Bihar Bihar
2. Meena Kumari Child Development Project Officer, Nawanagar (Buxar), R/o
vill and P.O. - Paryon, P.s. - Ekangarsarai, Distt. - Nalanda

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr.Gaurav Govind

For the Opposite Party/s : Mr.Parmeshwar Mehta

CORAM: HONOURABLE MR. JUSTICE ANSUL
ORAL JUDGMENT

Date : 03-04-2026

Heard learned counsel for the petitioner and learned
Additional Public Prosecutor for the State.

2. Petitioner seeks quashing of the order of cognizance dated 29.11.2022 passed in connection with Nawanagar P.S. Case No. 476 of 2021, G.R. No. 2905 of 2021 by which, the learned C.J.M., Buxar has taken cognizance of the offence under Section(s) 420, 467, 468, 471 & 120B of the Indian Penal Code.

3. The prosecution case is that the informant, Meena Kumari, Child Development Project Officer, Navanagar, Buxar, lodged a written application alleging that Tanuja Ray, wife of Pintu Kumar Singh, obtained the post of Anganbari Sevika (Code-178, Panchayat Girdhar Baraon) by submitting a forged matriculation



certificate. It is stated that as per government guidelines, educational certificates must be verified before payment of remuneration. Accordingly, the submitted certificate was sent for verification, and the Bihar School Examination Board declared it forged through official communications. On the basis of these findings, the FIR was instituted against the accused.

4. Learned counsel for the petitioner submits that petitioner had applied for selection on the post of Anganbari Sevika, Panchayat, Giridhar Barao, Ward No. 08, District- Buxar in the month of June, 2019 and she has submitted her application form in the office of Child Development Project Officer, Nawanagar, Buxar, thereafter, along with application, the petitioner submitted all the relevant documents i.e. Matric Marksheet, Caste Residential Certificate etc., The petitioner has appeared in the Matric Examination conducted by the Bihar School Examination Board in the year 2014 and had obtained 261 marks and for selection to the post of Anganbari Secvika after the merit list of Anganbari Sevika Gram Panchayat- Girdhar Baraon was published, then the petitioner has made a representation to the Child Development Project Officer, Navanagar, Buxar on 03.07.2019 stating *inter alia* that a merit list for selection to the post of Anganbari Sevika was already published and in the merit



list she has been placed at the first position and the total marks in the matric has been shown as 375 which is not correct. At the time of submitting application, she had submitted her matric marksheet in which the total marks was 261. The petitioner further stated that her husband is the up-mukhiya of the same gram panchayat and some political rival has done the mischief to implicate her and her husband. It has next been submitted that the petitioner has made a detailed representation before the Child Development Project Officer, Nawanagar, Buxar on 03.07.2019 and showing her *bona fide* she did not joined to the post of Anganbari Sevika, later the F.I.R. was lodged dated 01.12.2021.

5. Learned counsel for the petitioner further asserts that the petitioner informed the authority with regard to the supply of wrong marksheet by rivalry of her husband, and she also did not joined the post, and thus no pecuniary sort of loss caused to the State exchequer.

6. Learned counsel for the informant and learned Additional Public Prosecutor for the State has vehemently opposed quashing of the order of cognizance dated 29.11.2022.

7. The petitioner realized her error or fraud played with her at an early stage, and did not try to take any advantage out of the same rather she informed the authorities



about the same and very fairly did not join to the said post. In such view of the matter, the order of cognizance dated 29.11.2022 passed in connection with Nawanagar P.S. Case No. 476 of 2021, G.R. No. 2905 of 2021 by the learned C.J.M., Buxar is quashed so far as the petitioner(s) is concerned.

8. Accordingly, the present petition stands allowed.

(Ansul, J)

abhishekk/-

AFR/NAFR	NAFR
CAV DATE	NA
Uploading Date	09.04.2026
Transmission Date	

